

Steps for better representation of people from the weakest sections of society in Parliament and State Legislatures

3461. SHRI MURLIDHAR CHANDRA-KANT BHANDARE : SHRI MAHENDRA PRASAD :

Will the Minister of LAW AND JUSTICE be pleased to state what steps are contemplated to give to the weakest sections of society and to the people below poverty line a share in power structure ensuring for them a representation of 40 per cent in Parliament and State Legislatures, as announced by the Prime Minister in Parliament earlier this Session ?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) :

The Government will, as early as possible, consult various political parties and also initiate a national debate to bring the poorer sections more into the power structure and decision making.

Total Write Offs by Andhra Bank, Punjab National Bank and Syndicate Bank

3462. SHRI MENTAY PADMANABHAM : Will the Minister of FINANCE

be pleased to state :

(a) what are the total write off of Is by Andhra Bank, Punjab National Bank and Syndicate Bank during the last three years respectively;

(b) whether the nationalised banks do not show any leniency to the investors and guarantors of small and medium scale industries especially to the losing units;

(c) what are the details of the procedure adopted by each of the mentioned banks to consider requests for write offs of loan amounts from losing concerns and impoverished individuals;

(d) whether Government propose to evolve a system of tackling litigation through compromise, particularly "where small entrepreneurs and agriculturists are involved; and

(e) if so, what are the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) The total write off of advances by Andhra Bank, Punjab National Bank and Syndicate Bank during the last three years is given as under :

(Rs. in Crores)

| Year | Syndicate Bank | Andhra Bank | Punjab National Bank |
|------------|----------------|-------------|----------------------|
| 31-12-1987 | 0.87 | 0.37 | 0.60 |
| 31-03-1989 | 0.55 | 4.40 | 1.12 |
| 31-03-1990 | 0.06 | 0.22 | 1.40 |

(b) to (e) In respect of failing units under small and medium scale sector, the banks extend support where there is a proposal from the promoters to revive the activities on merits of each case. Necessary reliefs and concessions are provided within the guidelines framed by Reserve Bank of India for this purpose. The quantum of reliefs is decided basically on the consideration of the condition and realise-able value of the assets financed by the banks and personal worth and means of the borrowers/guarantors/Co-applicants. The banks show due consideration to investors and guarantors of small and medium scale losing industries on the merit

of individual cases. Write off is done by the banks only as the last resort in cases where the chances of recovery failed and the available securities are eroded. Banks also try to settle the cases out of the court to avoid litigation. When the borrowers do not cooperate to execute the acknowledgement of debts and take indifferent attitude, banks resort to legal remedy to safeguard the rights for recovery.

D. A. Granted to the Subordinate Staff under tripartite settlement in Banking Sector

3463. SHRI MOHD. KHALEELUR RAHMAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the D.A. I granted to the subordinate staff under Tripartite settlement in banking sector before 1987 was more than the D.A. given to Clerks; and

(b) whether it is also a fact that the D.A. granted now to the subordinate staff I under the Fifth Tripartite settlement is equal to the D.A. granted to the clerks; if so, what are the reasons for giving equal D.A. to both the categories ?

DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) and (b) The Indian Banks Association (IBA) has reported that the rates of DA as applicable to award staff in banks prior to 1-11-87 were higher for sub-staff as compared to the clerical staff under the Vth Bipartite Settlement, effective from 1-11-1987, the concept of same DA for same pay was accepted as per the demands of the unions and accordingly, the rates of DA have been fixed on a sliding scale for higher slabs of pay.

Modernisation of Godavari Delta Scheme and Krishna Delta Scheme

3464. SHRI PRABHAKAR RAO KALVALA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Andhra Pradesh Government had requested/approached the Central Government for the modernisation of Godavari Delta Scheme and Krishna Delta Scheme;

(b) if so, what are the details in this regard;

(c) since when the projects are pending with the Central Government;

(d) what are the reasons for the delay in their clearance; and

(e) by when the projects are likely to be cleared ?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) : (a) to (e) Schemes for Modernisation of Godavari Delta System and Krishna Delta System estimated to cost Rs. 350

crores and Rs. 425 crores received in Central Water Commission in October, 1985 and January, 1986 were returned to the State Government after examination in November, 1988 and December, 1988 respectively for submission of modified reports after compliance of the observations of the Central Appraising Agencies. The modified reports are not received at the Centre.

Bonus to subordinate staff of Banks

3465. SHRI MOHD. KHALEELUR RAHMAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the staff belonging to the subordinate category as well as clerks in banking staff after reaching a total salary of Rs. 2500/- are not eligible for any bonus;

(b) if the answer to part (a) above be in the affirmative, what are the reasons for which the subordinate staff are not entitled to travel by first class after reaching or beyond Rs. 2500/- salary per month whereas a clerk is entitled to travel by first class right from the beginning of his service career; and

(c) whether this lacuna will be rectified ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) Yes, Sir. It is as per the Payment of Bonus Act.

(b) The Class and mode of travel to which a particular cadre of employees are entitled to are as per the provisions of the Bipartite Settlements negotiated and signed between the IBA and the employees' unions under the Industrial Disputes Act.

(c) The IDA has advised that there is no lacuna in providing different classes of travel for different categories of employees and, therefore, no rectification is required.

3466. [Transferred to 1th September, 1990]
'Invest India-Delhi' show in the capital

3467. Shri S. S. AHLUWALIA : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that 'Invest India-Delhi' show is going to be organised in the capital during September, 1990;